HIGH COURT OF JUDICATURE AT BOMBAY
AURANGABAD BENCH

N O T I C E
(Partial Modification w.e.f. 16.10.2026)

In partial modification to the judicial assignment at the **Aurangabad Bench**, which has come into effect from 10.08.2026 (partially modified from 12.10.2026 and published on 09.10.2026 and published on 10.10.2026), it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications from 16.10.2026 :

I

The following Note published on 09.10.2026 in the partial modification stands withdrawn.

(1) Out of the Civil Writ Petitions of the year 2023, listed between 10.08.2026 and 11.10.2026 before the Single Bench presided over by the **Hon'ble Shri. Justice Ajit B. Kadethankar** and considered to be substantially heard / part-heard by the said bench, will be taken up by the same bench as per directions of His Lordship.

II

The Note Clause (4) published on 10.08.2026, regarding hearing of matters pertaining to Arbitration and Conciliation Act, 1996 is modified as under :

(4) The Hon'ble Shri. Justice **SIDDHESHWAR SUNDARRAO THOMBARE** is to hear and decide the applications/appeals under the Arbitration and Conciliation Act, 1996.

Dated this 16th day of October 2026

By Order

Sd/-
(A. H. Laddhad)
Prothonotary & Sr. Master,
High Court, O.S. Bombay

Sd/-
(Dr. M. S. Deshpande)
Registrar (Judl-I),
High Court, A.S., Bombay